

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./62/1565/2021

This the 18th day of October, 2021



HON'BLE MR. ANAND MATHUR, MEMBER (A)

Mohd. Yousaf Sheikh Age:55 years, S/o Sh.Salam-ud-Din Sheikh,
R/o Village Goose, Kupwara -193222.

.....Applicant

Advocate: Mr. Zulker Nain Sheikh

Versus

1. The Union Territory of Jammu and Kashmir through Director, School Education, Kashmir-190001.
2. The Chief Education Officer, Kupwara-193222.
3. The Zonal Education Officer, Kupwara-193222.

.....Respondents

Advocate:- Mr.Rajesh Thappa, DAG

ORDER [O R A L]

Learned counsel for the applicant states that the applicant was appointed as Teacher in the year 1993. Thereafter in the year 2013, he developed some medical problems due to which he was unable to attend his duties properly. He further states that the applicant submitted a request for voluntary retirement which has not yet been considered and in response to the legal notice served by the applicant to the administration, the respondents have replied vide letter No.Estt./ZEOK/2247 dated 19.12.2020 stating that the applicant has been continuously on unauthorized absence

and is still absconding from his legitimate duty since a long period (Annexure A5). Thereafter, the applicant had submitted a representation on 24.03.2021 (Annexure A6) which is yet to be replied. Learned counsel further states that the applicant would be satisfied if a direction is given to the respondents to consider the representation of the applicant and dispose of the same by passing a reasoned and speaking order.

2. Mr. Rajesh Thappa, learned D.A.G. states that the applicant has not submitted any request for voluntary retirement and has been continuously on unauthorised absence from the year 2012.

3. Heard Mr. Zulker Nain Sheikh, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the records.

4. After hearing both the counsels, the respondents are hereby directed to dispose of the representation dated 24.03.2021 (Annexure A6) along with the contents of this OA by passing a reasoned and speaking order within a period of 08 weeks from the date of receipt of a certified copy of this order. A copy of the speaking order, so passed be given to applicant.

5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

/kdr/